

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 126 of 1992
T.A. No.

DATE OF DECISION 1-9-1992

Mr TO Alexander Applicant (s)

Mr TA RAJAN & Alexander Joseph Advocate for the Applicant (s)

Versus

UOI, Secretary, M/o Communications, New Delhi & 3 others Respondent (s)

Mr C Kochunni Nair, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. PS HABEEB MOHAMED, ADMINISTRATIVE MEMBER
&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Ys*
2. To be referred to the Reporter or not ? *fr*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *W*
4. To be circulated to all Benches of the Tribunal ? *W*

JUDGEMENT

(Mr AV Haridasan, Judicial Member)

The applicant Mr TO Alexander, who has been working as a Casual Mazdoor from 12.3.1980 has filed this application under Section 19 of the A.T.Act, aggrieved by the action of the respondents in not regularising him in service while persons junior to him had already been regularised. It has been averred in the application that his juniors had been regularly absorbed in service w.e.f. 26.12.1988. He therefore prays that it may be declared that the non-inclusion of his name in the order of regularisation at Annexure-V is illegal and for a direction to the respondents to regularise him in

/service with effect from that date on which his immediate junior has been regularised in service with consequential benefits. Though the application was posted for the reply of the respondents on several dates, no reply was filed. Today when the case came up for further direction, the counsel for the respondents submits that on a consideration of the averments made in the application and the connected papers, the respondents have decided to regularise the applicant also in service w.e.f. 26.12.1988, to adjust his seniority accordingly and to grant him the consequential benefits.

2. In view of the above submission by the counsel on behalf of the respondents, we dispose of this application with a direction to the respondents to issue orders regularising the service of the applicant w.e.f. 26.12.1988, to adjust his seniority and to grant him other consequential benefits flowing out of such regularisation, within a period of two months from the date of communication of this orders. There is no order as to costs.


(AV HARIDASAN)
JUDICIAL MEMBER


(PS HABEEB MOHAMED)
ADMINISTRATIVE MEMBER

1-9-1992

trs